

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 14
(IB)-913(PB)/2022

IN THE MATTER OF:

Canara Bank Through RP
Vs.
Sadhna Aggarwal

.... Petitioner/Applicant

.... Respondent

Order u/S. 95(1) of the Insolvency & Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Adv. Abhishek Devgan a/w. Mr. Manohar Lal Viji, RP
For the Respondent : Adv. Aditya Dewan, Adv. Sahil Chandra, Adv. Parth
Tiwari

ORDER

IA-6399/2023 & IA-91/2024

Mr. Abhishek Devgan, Ld. Counsel for the RP appears physically.

At request and by consent, list the matter **on 05.06.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)